



GUJARAT NATIONAL LAW UNIVERSITY

IN COLLABORATION WITH

COMPETITION COMMISSION OF INDIA

ORGANIZES

"HALF- DAY SYMPOSIUM ON COMPETITION ADVOCACY"



ABOUT GNLU

Gujarat National Law University (GNLU) is a premier national law university established under the "Gujarat National Law University Act, 2003" in the State of Gujarat, INDIA. It is one of the most renowned law schools of INDIA situated in Gandhinagar, Gujarat. Since its inception, the university has been in process of striving for academic and professional excellence in the field of legal studies in the country. The founding motto of the university objectifies the ideal of "Let all good and noble thoughts come to us from all directions", which is a hymn from Rig Veda.

The University aims to advance and disseminate learning and knowledge of law and legal processes and their role in national and international development; to develop in the students and the research scholars a sense of responsibility to serve society in the field of law by developing skills in regard to advocacy, legal services, legislation, parliamentary practice, law reforms and such other matters; to make law and legal processes efficient instruments of social development; and to promote inter-disciplinary study of law in relation to management, technology, international cooperation and development.

GNLU is emerging as a Research-based Teaching University in the country. GNLU has been complimented for its standards of academics, relevance, access, equity and research by the University Grants Commission of India. Research coupled with solid grounding in theory prepares students for various segments of employment-judiciary, academic or practice.



ABOUT CCI

The objectives of the Competition Act, 2002 are sought to be achieved through the Competition Commission of India (CCI), which has been established by the Central Government with effect from 14th October 2003. CCI consists of a Chairperson and 6 Members appointed by the Central Government. The CCI aims to promote and sustain an enabling competition culture through engagement and enforcement that would inspire businesses to be fair, competitive and innovative; enhance consumer welfare; and support economic growth. Competition Commission of India aims to establish a robust competitive environment through:

- Proactive engagement with all stakeholders, including consumers, industry, government and international jurisdictions;
- Being a knowledge intensive organization with high competence level; and
- Professionalism, transparency, resolve and wisdom in enforcement.

It is the duty of the Commission to eliminate practices having adverse effect on competition, promote and sustain competition, protect the interests of consumers and ensure freedom of trade in the markets of India. The Commission is also required to give opinion on competition issues on a reference received from a statutory authority established under any law and to undertake competition advocacy, create public awareness and impart training on competition issues.

ABOUT GCCCL

The University has a dedicated Centre of excellence- GNLU Centre for Corporate and Competition Law (GCCCL), for research and development in the institutional, legal and regulatory framework in the field of corporate and competition law. The Centre was established on 13th October, 2012 by Hon'ble Mr. Justice K.A. Puj, former Judge, High Court of Gujarat, with multiple objectives, and aimed to act as a platform to expand the scope and horizon of corporate and competition law through a multidimensional approach and activities. The Centre intends to contribute in these dynamic fields through research, intellectual deliberations, practical output, legal solutions and creative awareness, thereby filling the gaps and easing the hurdles.

For this purpose regular seminars, symposiums, distance courses and workshops involving students, advocates, members of Judiciary, Corporate and Competition law enthusiasts and other related professionals are regularly organized to facilitate discussion on contemporary issues relating to the said domain of law.

ABOUT THE PROGRAMME

Competition Advocacy is one of the hallmarks of modern Competition Law. It aims at creating a holistic approach towards the understanding of competition practices in the economy and instilling an environment of mutual dialogue and participation amongst the different players in the industry and other stakeholders.

At the academic level, Competition Law academics and students alike, can come together for the betterment of the future of the competition structure through their interaction with policy and law makers. This will not only bring young minds from various fields on the same platform but also guarantee evolution of pertinent dialogue thus leading to their capacity building. For instance, current developments in the health and pharmaceutical sector and its inter-twining with technology, data regulation vis-à-vis privacy, data accessibility etc. call for deeper understanding of issues and challenges that are faced by the nation, beneficiaries as well as various industries. Furthermore, while domestic law aims to achieve objectives of respective nations, international dialogue and deliberations are often most useful to the nation and the global community as a whole.

In pursuance of the above, the CCI has undertaken various initiatives for creating awareness of competition law and promoting capacity building in competition matters. The importance of creating awareness among the students towards creating a competition culture within the country therefore cannot be undermined. Students will deeply appreciate experienced insights into the contemporary issues revolving around Competition Law.

Given the CCI's regulatory role and profound expertise in the subject of Competition Law, GCCCL in collaboration with CCI is pleased to invite you to the 'Competition Advocacy Programme' in the form of a Half-Day Symposium at the University.

DATE AND TIME

The Half-Day Symposium shall be held on Monday, 18th March 2019 during the time-period of 3 to 5 pm.

OBJECTIVES

The objectives of the Symposium are:

- 1. Promoting Competition education and policy in India.
- 2. Strengthening the Competition ecosystem in India.
- 3. Facilitating an environment of diverse exchange and interaction.

TARGET AUDIENCE

- 1. Under-Graduate and Post-Graduate Law Students
- 2. Faculty Members
- 3. Research and Publication Division

RESOURCE PERSON

MR YOGESH K. DUBEY, DEPUTY DIRECTOR, CCI

Mr. Yogesh K. Dubey is a Deputy Director in CCI since May 2014. He is currently in the Antitrust Division and was earlier in the Advocacy and Combination Divisions.

He has around 12 years of work experience across diverse profiles like economic/econometric research and analyses in IGIDR, a premier research institute; Actuarial analyses and forecasting in ICICI Lombard GIC Ltd; Management advisory (Economic Intelligence) and Integrated Risk Management (ALM) in Punjab National Bank.

In the Combination Division, CCI deals with the regulation of mergers and acquisitions under the Competition Act, 2002 (the 'Act'). He was engaged in handling a number of combination cases across sectors like BFSI, pharmaceuticals, mining & metals, cement, media, private equity, chemicals & fertilizers, material & port handling equipment & services, aviation, automobiles and other services etc. He has also been involved in handling cases of penalty proceedings for gun jumping etc. under Section 43A of the Act.

In the Advocacy Division he was part of the dynamic team engaged in pioneering advocacy initiatives like competition assessment of various policies and legislations and MoUs and forging partnerships and competition advocacy programmes with various institutions etc.

He has delivered many lectures on competition issues and economics at various reputed institutions such as RBI Staff College, National Institute of Financial Management, NLUs, ICSI, ISEC etc.

He has published various articles, papers and book chapters on issues and developments in Indian economy and competition in national (Indian Journal of Agri. Economics etc.) and international (Wolters Kluwer, Springer) publications.

FOR FURTHER QUERIES AND INFORMATION

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